



2026:AHC:17156

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5384 of 2025

Razia Begum

.....Petitioner(s)

Versus

State Of U.P And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Utkarsh Singh
Counsel for Respondent(s)	:	C.S.C., Jagannath Maurya

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner, Mr. Lekhraj Singh, learned Additional Chief Standing Counsel for the State-respondents and Mr. J.N. Maurya, learned counsel for respondent no.4/ Nagar Panchayat.

2. The instant petition has been filed for mandamus directing the respondent no.2/ Board of Revenue, U.P., Prayagraj to decide the Revision No.2299 of 2022 (Razia Begum vs. Nagar Panchayat and another), Computerized Case No.AL20220242002299, under Section 210 of U.P. Revenue Code, 2006 within stipulated period.

3. Learned counsel for the petitioner submitted that the revision filed by the petitioner arising out of proceeding under Section 101 of U.P. Revenue Code, 2006 is pending before the Board of Revenue. He further placed the copy of the grounds of revision as well as the order-sheet of the pending revision in order to demonstrate that the case is not proceeding expeditiously.

4. Without expressing any opinion on merits of the case and keeping in view of the facts and circumstances, respondent no.2 is directed to decide the aforementioned Revision No.2299 of 2022 (Razia Begum vs. Nagar Panchayat and another), Computerized Case No.AL20220242002299, under

Section 210 of U.P. Revenue Code, 2006 on merits after giving an opportunity of hearing to the parties in accordance with law expeditiously preferably within a period of two months from the date of production of certified copy of this order before him.

5. Accordingly, the writ petition is finally disposed of.

(Chandra Kumar Rai,J.)

January 22, 2026

Rameez